#### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 2818 TO BE ANSWERED ON 17.03.2023

#### WEB-PORTAL FOR REPATRIATED CHILDREN

2818. SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR: SHRI VINAYAK RAUT:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a. Whether the Government has launched a new web-portal for tracking repatriation of children:
- b. If so, the number of children registered and repatriated on the portal, State/UT-wise;
- c. Whether the Government has issued any protocols for the repatriation of children;
- d. If so, the details of States/UTs that are implementing these protocols; and
- e. Whether the Government has set up any committee to monitor the portal and track the repatriation of children, if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

### MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): The National Commission For Protection of Child Rights (NCPCR) has prepared Protocol for Restoration and Repatriation of children and GHAR (Go Home and Reunite) portal with due regard to the Juvenile Justice (Care and Protection of Children Amendment Act, 2021 and Juvenile Justice (Care and Protection of Children) Model Amendment Rules, 2022

In line with the spirit of the Rule 81 of the Juvenile Justice (Care and Protection of Children) Model Amendment Rules, 2022 (Transfer and Repatriation of Child), the Commission has prepared Protocol for Restoration and Repatriation of children and GHAR (Go Home and Reunite) portal. The portal has been developed to digitally monitor and track the restoration and repatriation of children according to the protocol. The main features of this portal are as under:

- i. Digital tracking and monitoring of children who are in the JJ system and have to be repatriated to another Country/ State/District.
- ii. Digital transfer of cases of children to the concerned JJB/CWC or SCPS of the State. It helps in speedy repatriation of children.
- iii. Where there is requirement of a translator / interpreter / expert, request is made to the State where that language is spoken.
- iv. CWCs can ensure proper restoration and rehabilitation of children by digitally monitoring the progress of the case of the child.
- v. A checklist format is provided in the forms so that children who are stuck due to various reasons in a place or children who are not getting their entitled compensation or other monetary benefits can be identified.
- vi. List of Government implemented schemes is provided so that at the time of restoration the CWCs can link the child with the schemes to strengthen the family and ensure that child remains with his/her family.

The State UT-wise number of children registered and repatriated on the portal is given at **Annexure-I** (Table-I & II respectively).

The list of States/UTs that are implementing these protocols is given at Annexure-II.

(e) As per the Protocol for Restoration and Repatriation of children and GHAR (Go Home and Reunite), NCPCR has set up an Internal Committee. The composition of the Internal Committee is given at **Annexure-III**.

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 $\underline{\text{Table-} \ 1}$  State/UT-wise number of children registered on the portal as on 15.03.2023

State from where child has been transferred	District from where child has been transferred	No. of Children registered on the portal	
Andaman & Nicobar Islands	South Andaman	1	
Andaman & Nicobar Islands	South Andaman	1	
Andhra Pradesh	Krishna	1	
Andhra Pradesh	Srikakulam	1	
Chandigarh	Chandigarh	1	
Dadra & Nagar Haveli and Daman & Diu	Daman	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Delhi	Central Delhi	1	
Goa	North Goa	1	
Goa	North Goa	1	
Haryana	Jind	1	
Jammu & Kashmir	Jammu	1	
Jammu & Kashmir	Jammu	1	
Jammu & Kashmir	Baramulla	1	
Kerala	Kasaragod	1	
Kerala	Kozhikode	1	
Kerala	Kasaragod	1	

State from where child has been transferred	District from where child has been transferred	No. of Children registered on the portal
Kerala	Kasaragod	1
Kerala	Malappuram	1
Madhya Pradesh	Khandwa	1
Madhya Pradesh	Khandwa	1
Madhya Pradesh	Ashok Nagar	1
Madhya Pradesh	Morena	1
Madhya Pradesh	Rewa	1
Madhya Pradesh	Burhanpur	1
Madhya Pradesh	Rewa	<u>-</u> 1
Madhya Pradesh	Rewa	1
Madhya Pradesh	Rewa	<u>-</u> 1
Madhya Pradesh	Rewa 1	
Madhya Pradesh	Rewa 1	
Madhya Pradesh	Rewa 1	
Madhya Pradesh	Rewa	1
Madhya Pradesh	Rewa	1

State from where child has been transferred	District from where child has been transferred	No. of Children registered on the portal
Madhya Pradesh	Rewa	1
Maharashtra	Gadchiroli	1
Maharashtra	Buldana	1
Maharashtra	Buldana	1
Maharashtra	Buldana	1
Maharashtra	Mumbai	1
Odisha	Balasore	1
Tripura	North Tripura	1
Uttar Pradesh	Saharanpur	1
Uttar Pradesh	Saharanpur 1	
Uttar Pradesh	Saharanpur 1	
Uttar Pradesh	Saharanpur	1
Uttar Pradesh	Saharanpur	1

State from where child has been transferred	District from where child has been transferred	No. of Children registered on the portal
Uttar Pradesh	Saharanpur	1
		Total: 169

 $\underline{\text{Table 2}}$  State/UT-wise number of Children repatriated on the portal as on 15.03.2023

State from where child has been transferred	No of Children repatriated on the portal
Kerala	1
Andhra Pradesh	1
Maharashtra	1
Kerala	1
Kerala	1
Maharashtra	1
Dadra & Nagar Haveli and Daman & Diu	1
Maharashtra	1
Jammu & kashmir	1
Uttar Pradesh	1
Haryana	1
Andaman & Nicobar Islands	1
Madhya Pradesh	1
Madhya Pradesh	1
Haryana	1
Madhya Pradesh	1
Madhya Pradesh	1
Madhya Pradesh	1
Delhi	1
Odisha	1
Total	34

### ANNEXURE-II

Sr. No.	Name of the State/UT	
1.	Andaman & Nicobar Islands	
2.	Andhra Pradesh	
3.	Chandigarh	
4.	Dadra & Nagar Haveli and Daman & Diu	
5.	Delhi	
6.	Goa	
7.	Haryana	
8.	Jammu & Kashmir	
9.	Kerala	
10.	Madhya Pradesh	
11.	Maharashtra	
12.	Odisha	
13.	Tripura	
14.	Uttar Pradesh	

## Composition of the Internal Committee set up by NCPCR to monitor the Portal and track the repatriation of children.

S.No.	Composition	Designation	Status
1.	Member Secretary, NCPCR.	Chairperson	Permanent
2.	01 representative of SCPS of the State where repatriation cases are prevalent.	Member	On rotation basis (Cluster system)
3.	01 representative of SCPS of the State where significant number of children are being received in transfer.	Member	On rotation system (Cluster system)
4.	01 DCPU of the State where repatriation cases are prevalent.	Member	On rotation basis (Cluster system)
5.	01 DCPU of the State where significant number of children are being received in transfer.	Member	On rotation basis (Cluster system)
6.	State Commissions for Protection of Child Rights (SCPCRs).	Member	On rotation basis (Cluster system)
7.	03 Independent Experts who have experience in dealing with cases of trafficking, child labour or any other such matter related to child rights.	Member	Temporary